CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 20/RP/2026

Subject	:	Review of the Order dated 7.3.2026 in Petition No. 623/GT/2025 titled as 'NHPC Limited v. Punjab State Power Corporation Limited & Ors'.
Petitioner	:	NHPC Limited
Respondents	:	PSPCL and others.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NHPC Shri Abhishek Nangia, Advocate, NHPC Shri Nilesh Purohit, Advocate, NHPC Shri Koustubh Desai, Advocate, NHPC Shri Ritwiz Rishabh, Advocate, BRPL & BYPL Shri Adarsh Tripathi, Advocate, BRPL & BYPL Shri Ajitesh Garg, Advocate, BRPL & BYPL

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking review of the order dated 7.3.2026 passed by the Commission in Petition No. 623/GT/2025. The learned counsel for the Respondents, BRPL and BYPL, sought two weeks' time to file their reply.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following information, on affidavit, after serving a copy on the Respondents, on or before **20.11.2026:**

i. *Complete copies of final assessment orders (if any) for FY 2020-21, 2022-23 and 2023-24;*

ii. *Complete copies of revised ITRs (if any) for the period FY 2005-06 till 2023-24*

4. Respondents are permitted to file their respective replies on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **11.12.2026**.

5. The Petition shall be listed for hearing on **22.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)